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# Tamil Nadu Co-Operative Societies (Appointment Of Special Officers) Amendment Act, 2008

### 1 of 2008

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# Tamil Nadu Co-Operative Societies (Appointment Of Special Officers) Amendment Act, 2008

### 1 of 2008

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows: 1. Received the Assent of the Governor of Tamil Nadu on February 6, 2008 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.33, page 1, dated February 7, 2008.

### 1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2008.
- (2) It shall come into force at once.

### 2. Amendment Of Section 4:-

In Section 4 of the Tamil Nadu Cooperative Societies (Appointment of Special Officers) Act, 1976 (Presidents Act 25 of 1976), in subsection (1), for the expression thirty one years and eight months, the expression thirty two years and two months shall be substituted.